

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 109
(IB)-281(PB)/2019

IN THE MATTER OF:

BDR Finvest Pvt. Ltd.

.... Applicant/petitioner

v.

Ninex Developers Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016
(CIRP)

Order delivered on 25.10.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the RP

Mr. Rakesh Kumar & Mr. Sahil Dhawan,
Advs.

For the Respondent

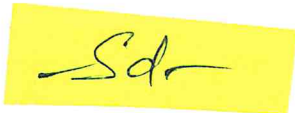
Mr. Vivek Sinha, Mr. Vivek Malik, Mr.
Himanshu & Mr. Kartikeya Jain, Advs.

ORDER

As per the statement made by the counsel for the RP, CA No. 1800(PB)/2019 is the application filed under Section 19(2) is pending adjudication.

Learned counsel for the respondent no. 1 to 3 states that the reply has already been filed and a copy thereof shall be furnished to the RP during the course of the day.

List on 21.11.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)